

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 22nd October, 2008

CONTEMPT PETITION NO. 41/2008

IN

Misc. Application No. 277/2007

IN

ORIGINATION APPLICATION NO. 289/2006

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Shri Manohar Singh Meena son of Shri Munshi Lal Meena aged about 34 years, resident of 99-A, Nityanand Nagar, Jaipur. Suspended Surveying Superintendent Department of Survey of India, Jaipur.

.....APPLICANT

(By Advocate: None)

VERSUS

1. Shri R.S. Tanwar, Surveyor General of India, PBX No. 37, Dehradoon.

.....RESPONDENTS

By Advocate : (Mr. Kunal Rawat, Sr. Standing Counsel)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 04.03.2008 passed in MA No. 277/2007 whereby respondents were directed to consider the case of the applicant for enhancement of the subsistence allowance and pass appropriate order within one month from the date of receipt of a copy of the order.

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2. Notice of this application was given to the respondents. The respondents have filed their reply. Along with the reply, the respondents have also annexed copy of the order dated 15.05.2008 (Annexure R/3) whereby the case of the applicant for enhancement of Subsistence Allowance was consider pursuant to the order passed by this Tribunal.

3. In view of this subsequent development, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of. Notice issued to the respondent is hereby discharged.


(B.L. KHATTRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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